

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7132/2018

(Arising out of impugned final judgment and order dated 09-02-2018 in CP No. 150/9/NCLT/AHM/2017 passed by the National Company Law Tribunal)

SHAKTI BIO SCIENCE LTD.

Petitioner(s)

VERSUS

KADILLAC CHEMICALS PVT. LTD.

Respondent(s)

Date : 23-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Diggaj Pathak, AOR
Mr. S.P. Singh Chawla, Adv.

For Respondent(s) Ms. Shweta Sharma, Advf.
Mr. Rishikesh Vyas, Adv.
Mr. Akash Menon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of settlement dated 5th March, 2018, the order of National Company Law Tribunal (NCLT) dated 9th February, 2018 is set aside.

The special leave petition is disposed of in above terms.
Pending applications, if any, are also stand disposed of.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER